

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 169/91
KAXXIO.

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DATE OF DECISION 18-2-1991

S. Harikrishnan

Applicant (s)

Mr MR Rajendran Nair

Advocate for the Applicant (s)

Versus

The General Manager Respondent (s)
Telecommunications, Trivandrum
and others.

Mr VV Sidharthan, ACGSC

Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. SP Mukerji, Vice Chairman

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

Shri SP Mukerji, Vice Chairman

In this application, the applicant who is stated to have been working as a casual mazdoor in mustar rolls under the Assistant Engineer, Microwave Project, Trivandrum for 184 days between 1985 and 1987 has prayed that the respondents be directed to give him work and to regularise him in his due turn. In support of his averments, he has produced a copy of the certificate issued by the Assistant Engineer, Microwave Project at Annexure-I. He had represented on 22.9.86 for re-engagement.

2. We have heard the learned counsel of both the parties and gone through the documents carefully. The learned counsel for the applicant submits that this case may be disposed of in the light of the directions given in OA 840/90 in which a similarly

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situated person has been directed to be considered for re-engagement on the basis of the averments made in that application.

3 Having heard the learned counsel of both the parties and gone through the documents, we feel that in the interest of justice it would ~~be~~ suffice for us to direct the applicant to submit a representation to ~~the~~ Respondent-2 for re-engagement and regularisation within two weeks from the date of receipt of a copy of this order, along with all necessary documents in support of his previous engagement and to direct the respondents to dispose of the representation and give him necessary relief in accordance with law within a period of two months from the receipt of the representation. We direct the respondents accordingly. The respondents are also directed to make use of the relevant documents in support of the applicant's previous engagement which may be in their possession in disposing of the representation.

4 The application is disposed of accordingly and there will be no order as to costs.


(AV Haridasan)
Judicial Member


(SP Mukerji)
Vice-Chairman

18-2-1991